

Housing Scheme for Cyclon Affected People of West Bengal

3278. SHRI SOMNATH CHATTERJEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that HUDCO sanctioned two schemes for the flood affected people of Rajasthan whereas HUDCO are reluctant to sanction any scheme for the cyclone affected people of West Bengal;

(b) if so, details thereof; and

(c) steps taken by Government to sanction housing schemes for West Bengal?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). HUDCO has so far sanctioned two schemes for flood affected people of Rajasthan involving a total project of Rs. 321.92 lakhs with HUDCO's loan commitment of Rs. 277.59 lakhs. As regards West Bengal, no scheme for cyclone affected people of the State has been received by HUDCO so far. HUDCO has however, offered its assistance to the State Government in preparation of housing schemes with financial assistance from HUDCO on priority basis.

Sale of Adulterated Fertilizers

3279. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received complaints about the adulterated fertilizers sold in the market since January, 1981; and

(b) if so, the details thereof and the action taken by the authorities in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. A few cases of alleged sale of adulterated fertilizers have been reported.

(b) The complainants have reported that fertilizers supplied to them, contained some foreign material.

Under the Fertilizer (Control) Order, 1957, the State Governments have been vested with the powers to enforce the quality of fertilisers and to take action against persons indulging in any malpractices. Wherever the cases of sale of adulterated fertilisers were reported, the concerned State Governments were asked to investigate the matter and take suitable action against the offenders.

Control and distribution of Pesticides and insecticides

3280. SHRI S. M. KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is no control on the prices and distribution of pesticides and insecticides;

(b) whether it is also a fact that the States have also not been able to do anything in this regard and are rather looking to the Centre to arrange for the control and distribution of these much needed commodities from the farmers' point of view; and

(c) if so, steps being taken in this regard to give full benefits to the farmers at right time and fair prices of these commodities?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) and (b). There is no statutory control on the prices and distribution of pesticides. However, 50 per cent technical grade material of some of the indigenously manufactured pesticides which are in common use are kept at the disposal of the State Government for manufacture of formulation to supplement their distribution programme.

(c) Some of the major steps taken by the Government are as under:

(i) Pesticides have been brought under the Essential Commodities Act, 1977.

(ii) Indigenous production of pesticides is being encouraged.

(iii) Extension efforts to educate the farmers regarding correct uses of pesticides.

(iv) Pesticides distribution system has undergone change from single channel to multi-channel distribution system.

(v) Subsidy is being extended for plant protection measures including the cost of pesticides on identified crops.

Guidelines Regarding Stray Dogs

3281. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Animal Welfare Board had issued guidelines to State Government regarding the catching and destruction of stray dogs in a humane manner by local authorities;

(b) whether the attention of Government was drawn to the fact that these guidelines were not being properly implemented by the Bombay Municipal Corporation;

(c) whether it is a fact that recently Government have requested the Maharashtra Government to instruct the Bombay Municipal Corporation to follow the guidelines scrupulously; and

(d) if so, whether Government have received any report from the Maharashtra Government as to what action the Bombay Municipal Corporation has taken to implement these guidelines?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Animal Welfare Board, Madras had issued circular letter dated 19th October, 1976 to the Chief Secretaries of all the State Governments and Union Territories forwarding the recommendations made by

the Executive Committee of the Animal Welfare Board at its 40th meeting held in Madras on 15th March, 1976 regarding problems of stray dogs and pet dogs, for implementation.

(b) to (d). The information is being collected and will be laid on the Table of the House.

खाद्यान्नों की ढुलाई

3282. श्री दयाराम शाक्य : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की वर्तमान नीति के अन्तर्गत खाद्यान्नों की एक जिले से दूसरे जिले तथा एक राज्य से दूसरे राज्य में निर्बाध ढुलाई पर कोई रोक है;

(ख) यदि हां, तो क्या सरकार को पता है कि खाद्यान्नों से लदे सैकड़ों वैन जनवरी, 1982 में और फरवरी, 1982 के आरम्भ में उत्तर प्रदेश के मैनपुरी जिले से अन्य राज्यों को भेजे गये थे;]

(ग) ऐसा कैसे हो सका कि उक्त खाद्यान्न जिले और राज्य के बाहर भेजा जा सका; और

(घ) क्या सरकार का विचार उत्पादकों तथा उपभोक्ताओं के हितों को ध्यान में रखते हुए खाद्यान्नों की ढुलाई से रोक हटाने का है;

कृषि तथा ग्रामीण विकास मंत्रालयों में उप मंत्री (कुमारी कमला कुमारी) :

(क) देश में खाद्यान्नों के निर्बाध संचलन पर कोई रोक नहीं है लेकिन उत्तर प्रदेश, हरियाणा, पंजाब, राजस्थान, गुजरात और पश्चिमी बंगाल की सरकारों ने अपने राज्यों से बाहर धान के संचलन पर रोक लगा दी है। ऐसा इसलिए किया गया है ताकि अधिक से अधिक वसूली की जा सके।